PIONEER, Bhubaneswar, 2.2.2025
Page No. 3, Size:(24.90)cms X (16.75)cms.

'Drunken teachers a menace to study ambience'

NHRC directs Edu Secy to take action

RAJESH BEHERA
BHUBANESWAR

The National Human Rights Commission (NHRC) recently asked the Secretary, Ministry of Education, Government of India, to consider the issues of drunken teachers in schools and ensure the needful actions.

Disposing a petition of lawyer-cum-activist Radhakanta Tripathy, the apex rights watchdog passed the order on January 22.

Tripathy cited some cases from Jajpur, Keonjhar, Sundargarh, Kalahandi and other areas from Odisha where teachers come to school in inebriated condition.

The petitioner highlighted the issue of misconduct of the school teachers, including attending the schools in intoxicated condition in the country by violating the Right to Education of the children.

He quoted several incidents from different States ,including the incident of 05.09.2024 of a government school in Madhya Pradesh where a drunken teacher cut off a fifth-grade girl's braid for not studying properly.

He also quoted a review report of July 12 , 2024 which disclosed that eleven government teachers came to school in drunken condition regularly in tribal dominated Dindori district of Madhya Pradesh.

The petitioner also quoted such incidents from different parts of country like Bihar, Chhattisgarh, Odisha, UP etc.

The drunken and intoxicated teachers not only deprive the minor students of their right to education but also create destructive environment in the schools and bring disrepute to the States and hence, are hindrance to national progress, Tripathy contended.

The physical and mental health of the teachers must be assessed by trained doctors and their service documents must be weighed accordingly. The failure and negligence of the State and Center in handling the menace of drunken teachers amounts to serious violation of human rights of the students and causing them prolonged injustice, the petitioner alleged.

He requested the NHRC for proper check up of the school teachers, surprise inspection by the higher authorities including the police/Excise officials to assess the number of drunken/intoxicated teachers in each and every district. A data-base of such drunken/intoxicated teachers must be prepared and corrective measures including legal action should be initiated, the plea added.

NATIONAL HUMAN RIGHTS COMMISSION

VOICE OF LUCKNOW, Lucknow, 2.2.2025
Page No. 07

मानवाधिकार आयोग ने एसपी से मांगी रिपोर्ट

जिला संवाददाता(vol)

कुशीनगर। जनपद के नेबुआ नौरंगिया थाना क्षेत्र के एक गांव में एक युवक द्वारा नाबालिग के साथ मुह काला कर मां बनने के मामले में राष्ट्रीय मानवाधिकार आयोग ने एक्शन लेते हुए एसपी कुशीनगर से 72 घंटे के अंदर रिपोर्ट मांगी है।

बतादे कि बीते माह जिले के नेबुआ नौरंगिया थाना क्षेत्र के एक गांव की रहने वाली किशोरी के साथ मार्च माह में एक युवक ने दुष्कर्म किया था। इसके बाद वह किशोरी गर्भवती हो गई थी और उसने 27 दिसंबर 2024 को एक बच्ची को जन्म दिया था। लड़की के पिता की तहरीर पर पुलिस ने आरोपी युवक के खिलाफ मुकदमा दर्जकर लिया था, आरोपी जेल में है। मीडिया ने इस खबर को प्रमुखता प्रकाशित किया था। खबर को संज्ञान में लेकर मानव सेवा संस्थान के निदेशक राजेश मणि ने पीड़िता को न्याय दिलाने की गरज से इस मामले की शिकायत राष्ट्रीय मानवाधिकार आयोग से की थी। इस पर एनएचआरसी ने मामला रजिस्टर्ड कर किया और शुक्रवार को आयोग के असिस्टेंट रजिस्ट्रार (लॉ) ब्रिजवीर सिंह ने जारी आदेश में एसपी कुशीनगर से 72 घंटे में प्रकरण के सभी पहलुओं की जानकारी उपलब्ध कराने को कहा है। इसकी कॉपी डीजीपी उत्तर प्रदेश को भी भेजी गई है।

> • नाबालिगा को मां बनाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने लिया एक्शन

क्या है मामला

नेबुआ नौरंगिया थाना क्षेत्र के एक गांव की रहने वाली किशोरी मार्च 2024 को रात में शौच के लिए बाहर निकली थी। इस दौरान पड़ोसी युवक विजय ने उसे अकेला देख उसे पकड़ लिया और मुंह दबाकर उसके साथ दुष्कर्म किया। किशोरी ने बताया कि आरोपी ने धमकी दी थी अगर किसी से बताया तो तुम्हारे माता-पिता को जान से मार दूंगा। इसके डर से उसने घर वालों को कुछ नहीं बताया। कुछ माह बाद किशोरी का तबीयत खराब हुई तो बीमारी समझकर घर वाले उसका इलाज एक निजी चिकित्सक के यहां कराते रहे। आठवें महीने में घर वालों को इसकी जानकारी हुई तो वे थाने पर पहुंचे और इसकी शिकायत की।

India Legal Live

Delhi Riots: Court orders probe against policemen forcing men to sing national anthem

https://indialegallive.com/constitutional-law-news/courts-news/delhi-riots-court-orders-probe-against-policemen-forcing-men-to-sing-national-anthem/

February 1, 2025

A Delhi court has ordered probe into an incident related to the 2020 Delhi riots, in which police personnel were videographed allegedly beating some men from the minority community and forcing them to sing the national anthem.

Magistrate Udbhav Kumar Jain of Karkardooma Court ordered registration of a First Investigation Report (FIR) against one Tomar, the Station House Officer (SHO) of Jyoti Nagar police station in February-March 2020, under Sections 295-A/323/342/506 of the Indian Penal Code (IPC).

The court passed the order on a complaint filed by one Mohd Waseem.

As per the complainant, he had gone to search for his mother on February 24, 2020, during the riots, when he allegedly saw Bharatiya Janata Party (BJP) leader and former MLA Kapil Mishra leading an unlawful assembly and shooting at the protestors.

Waseem claimed that police started firing tear gas shells on the protestors with a thick cannon gun which resulted in a dense smoke. The complainant tried to escape from the rioting area but fell down.

He alleged that police officials were supporting Mishra and others.

Later some policemen, on the instructions of the SHO, allegedly beated the complainant along with a few other injured people and made them chant slogans like Jai Shri Ram and Vande Mataram.

The incident was also recorded on video by a few police personnel.

The Counsel appearing for Waseem told the court that the SHO allegedly forced Waseem and his father to sign a paper carrying content not written by him. The complainant was further asked to make statements to the media under the SHO's directions, which he did under fear.

Waseem claimed that he later sent an email to top police officials and the National Human Rights Commission of India (NHRC) but no action was taken.

The complainant then moved the Court under Section 156(3) of the Criminal Procedure Code seeking probe into the incident.

Noting that the police officials had engaged themselves in hate crimes against the complainant/victim, the Court observed that they could not be protected under the garb of sanction as alleged offences committed by them could not be said to have been committed while acting or purporting to act in the discharge of their official duty.

The Magistrate directed the current SHO to conduct an investigation by a responsible officer not below the rank of Inspector to conduct a probe in the present matter and investigate the role of other unknown police officials involved in the commission of alleged offences.

It further observed that the action taken report (ATR) merely denied the complainant’s (Waseem) allegations and did not mention any substantive steps taken for conducting a preliminary inquiry.

It said the ATR was silent on the aspect of CCTV footage of the incident, which the IO should have inquired into.

The Magistrate remarked that it seemed that the IO was more concerned about the police officials and either he failed to make inquiry against the alleged accused no.3 (former MLA Mishra), or tried to cover up the allegations against the said accused.

The Court then directed the complainant to approach an MP/MLA court for registration of a case against Mishra.

News Bytes

Delhi riots: Court orders probe into police beating Muslim men

https://www.newsbytesapp.com/news/india/delhi-riots-court-orders-probe-into-police-beating-muslim-men/story

By Snehil Singh | Feb 01, 2025 | 06:00 pm

What's the story

A Delhi court has ordered an investigation into allegations of assault by police officers against Muslim men in the 2020 Delhi riots.

The directive was issued by Karkardooma Court's Magistrate Udbhav Kumar Jain, who called for a First Investigation Report (FIR) to be registered against the then Station House Officer (SHO) of Jyoti Nagar, identified as Mr. Tomar.

The charges include wrongful confinement, criminal intimidation, causing hurt, and religious insult under the Indian Penal Code (IPC).

Allegations detailed

Complainant alleges police brutality during 2020 Delhi riots

The case stemmed from a complaint lodged by Mohd Waseem, who alleged that he was beaten by police and made to sing Vande Mataram and to chant Jai Shri Ram during the riots on February 24, 2020.

Waseem alleged that he was out looking for his mother when he saw Bharatiya Janata Party (BJP) leader Kapil Mishra leading an unlawful assembly and firing at protestors.

He also alleged that police aided Mishra and beat protestors with tear gas.

Incident

No action taken despite filing complaint

Later, on the SHO's orders, some police officials tossed the complainant and a few other injured persons and began beating them while also forcing them to chant slogans.

Waseem filed a complaint about the alleged incident via email to top police authorities and the National Human Rights Commission of India (NHRC), but no action was taken.

This prompted him to file an application with the court under Section 156(3) of the Criminal Procedure Code.

Court criticizes investigation officer, mandates further probe

During the hearing, the court slammed the investigating officer for not probing Mishra's alleged involvement properly.

It said that "IO was more concerned about the police officials and either he failed to make inquiry against the alleged accused No 3 (Mishra) or he tried to cover up the allegations against the...accused and the action taken report was completely silent qua him."

The court then directed the current SHO to designate an officer not below inspector rank to investigate further.

Court instructs current SHO to appoint inspector for investigation

"Clearly, the SHO...and other officials engaged themselves in hate crimes against the complainant/victim...they cannot be protected under the garb of sanction as alleged offenses...cannot be said to have been committed while acting or purporting to act in the discharge of their official duty," the court stated.

It also noted deficiencies in the action taken report, which did not contain details of preliminary inquiries and CCTV footage examination.

Regarding Mishra, the court directed the complainant to approach an MP/MLA court.

Bar and Bench

Delhi Riots: Court orders probe into Police beating Muslim men, forcing them to sing national anthem

The Court noted that proper enquiry was not conducted into complaint regarding the incident and so directed FIR to be registered.

Delhi riots and Karkardooma court

https://www.barandbench.com/news/delhi-riots-court-orders-probe-police-beating-muslim-men-forcing-to-sing-national-anthem

Bhavini Srivastava | Published on: 01 Feb 2025, 9:47 am

3 min read

A Delhi Court has directed investigation into the incident in which police personnel were captured on video beating Muslim men and forcing them to sing the national anthem and Vande Mataram and to chant Jai Shri Ram amid the Delhi riots of 2020 [Mohd. Waseem vs. State through SHO & Ors.].

Magistrate Udbhav Kumar Jain of Karkardooma Court directed that a First Investigation Report (FIR) be registered against the Station House Officer (SHO) of Jyoti Nagar police station, Tomar for the offences of wrongful confinement, criminal intimidation, hurt and religious insult under the Indian Penal Code (IPC).

“FIR be registered under sections 295-A/323/342/506 IPC against the SHO PS Jyoti Nagar (Mr. Tomar) who was holding the said post in February-March 2020,” the Court directed.

According to the complaint filed by one, Mohd Waseem, he had stepped out of his house on the fateful day of February 24, 2020 in search of his mother during the riots’ situation.

He then allegedly saw Bharatiya Janata Party (BJP) leader Kapil Mishra leading an unlawful assembly and shooting at the protestors.

The police started firing tear gas shells on the protesters with a thick cannon gun which resulted in a dense smoke. The complainant tried to escape from the rioting area but fell down.

He allegedly saw policemen also supporting the Kapil Mishra and others, the order noted.

Later some police personnel, on the instructions of the SHO, threw the complainant along with a few other injured people and started beating them and also made them chant slogans like Jai Shri Ram and Vande Mataram.

The incident was also recorded on video by a few police personnel.

Later, the SHO allegedly forced Waseem and his father to sign a paper carrying content not written by him and to make statements to the media under the SHO's directions.

They did so under fear, the Court was told.

Waseem later sent a complaint regarding the alleged incident through email to top police officials and the National Human Rights Commission of India (NHRC) but no action was taken.

This led him to move the Court for a direction to investigate by filing an application under Section 156(3) of the Criminal Procedure Code.

The Court directed the current SHO to conduct an investigation and ascertain the roles of other police officials involved.

“Current SHO is directed to depute a responsible officer not below the rank of Inspector to conduct investigation in the present matter and role of other unknown police officials involved in the commission of alleged offences,” the Court directed.

The Court observed that the police officials had engaged themselves in hate crimes against the complainant for which no sanction was required to prosecute.

“Clearly, the SHO PS Jyoti Nagar, Mr. Tomar (complete name with post not provided) and other unknown police officials engaged themselves in hate crimes against the complainant/victim and they cannot be protected under the garb of sanction as alleged offences committed by them cannot be said to have been committed while acting or purporting to act in the discharge if their official duty,” the Court stated.

The Court also observed that the action taken report (ATR) merely denied the complainant's (Waseem) allegations and did not mention any substantive steps taken for conducting a preliminary inquiry.

The Court also observed that the ATR was silent on the aspect of CCTV footage of the incident, which the IO should have inquired into.

Further, it was found that the ATR was conspicuously silent with respect to the allegations against a former Member of the Legislative Assembly (MLA).

“it seems that the IO was more concerned about the police officials and either he failed to make inquiry against the alleged accused no.3, or he tried to cover up the allegations against the said accused. The ATR is completely silent qua him,” the Court observed.

Hence, with respect to the former MLA, the Court directed the complainant to approach an MP/MLA court.

HINDUSTAN, Online, 2.2.2025
Page No. 0, Size:(0)cms X (0)cms.

Hindustan

इंटर परीक्षा से वंचित छात्रा पहुँची मानवाधिकार आयोग, आरोप- पहुंचते ही गेट बंद कर दिया

https://www.livehindustan.com/bihar/student-deprived-of-bihar-inter-exam-reached-human-rights-commission-201738414122940.html

Sudhir Kumar लाइव हिन्दुस्तान, मुजफ्फरपुर Sat, 1 Feb 2025 06:30 PM

मुजफ्फरपुर जिले की एक छात्रा ने इंटर की परीक्षा से वंचित होने पर मानवाधिकार आयोग से गुहार लगाई है। छात्रा ने सेंटर कर्मियों पर गंभीर आरोप लगाए हैं।

बिहार विद्यालय परीक्षा समिति की ओर से आयोजित इंटर(12वीं बोर्ड) की परीक्षा शनिवार को शुरू हुई जिसमें देरी से पहुंचने के कारण बड़ी संख्या में छात्र छात्राएं एग्जाम से वंचित हो गईं। बच्चे रोते, चिल्लाते और हंगामा करते रह गए पर उनकी एक नहीं सुनी गई। नालंदा में एक छात्र ने परीक्षा छूटने पर छत से कूदकर आत्महत्या कर ली तो समस्तीपुर में गेट तोड़कर अंदर जा रहे छात्रों को पुलिस ने डंडा मारकर खदेड़ दिया। मुजफ्फरपुर जिले की एक छात्रा ने परीक्षा से वंचित होने पर मानवाधिकार आयोग से गुहार लगाई है।

मामला जिले के नितीश्वर महाविद्यालय परीक्षा केंद्र का है, जहाँ समय से पहले ही मुख्य द्वार को बंद कर दिया गया। पीड़ित छात्रा रत्न प्रिया ने बताया कि वह समय पर पहुँच गई थी, लेकिन परीक्षा केंद्र पर पहुँचते ही देखा कि मुख्य द्वार बंद किया जा रहा था, जबकि घड़ी में 5 मिनट समय बचा था। उपस्थित पुलिसकर्मियों तथा केन्द्राधीक्षक स्वयं ने उसे अंदर प्रवेश करने से रोक दिया जबकि उससे आगे वाले विद्यार्थियों को प्रवेश करने दिया गया था। सिर्फ उसे ही परीक्षा से वंचित कर दिया गया।

प्रिया ने बताया किउसने काफी मिन्नत की लेकिन उसे द्वार के अंदर प्रवेश नहीं करने दिया गया। पीड़िता के द्वारा परीक्षा केंद्र से ही जिला शिक्षा पदाधिकारी के मोबाइल नंबर पर कॉल किया गया, लेकिन जिला शिक्षा पदाधिकारी ने कुछ भी सुनने से साफ इंकार कर दिया। पीड़ित छात्रा ने मामले में मानवाधिकार अधिवक्ता एस.के.झा के माध्यम से जिला शिक्षा पदाधिकारी व नितीश्वर महाविद्यालय के केंद्राधीक्षक के विरुद्ध राष्ट्रीय व राज्य मानवाधिकार आयोग में परिवाद दायर किया है।

इस मामले में मानवाधिकार अधिवक्ता एस.के.झा ने बताया कि यह मामला मानवाधिकार उल्लंघन के अतिगंभीर कोटि का मामला है। जिला शिक्षा पदाधिकारी के द्वारा परिस्थिति से अवगत होने के बावजूद कोई पहल नहीं करने के कारण एक छात्रा का एक वर्ष का महत्वपूर्ण समय बर्बाद हो गया, जो कही से भी उचित नहीं है। बहरहाल पीड़ित छात्रा को न्याय दिलाने के लिए आयोग में परिवाद दर्ज कराया गया है।

FIRST BIHAR, Online, 2.2.2025
Page No. 0, Size:(0)cms X (0)cms.

Firstbihar.com

परीक्षा से वंचित इंटर छात्रा पहुंचीं मानवाधिकार आयोग, DEO और केंद्राधीक्षक के खिलाफ शिकायत दर्ज

सेंटर पर विलंब से आने पर मुजफ्फरपुर में एक छात्रा को इंटर की परीक्षा देने से वंचित कर दिया गया। छात्रा ने DEO और केंद्राधीक्षक के खिलाफ मानवाधिकार आयोग में शिकायत दर्ज कराई है। उसका कहना है कि घड़ी में 5 मिनट बचा हुआ था।

https://firstbihar.com/bihar/muzaffarpur-news/muzaffarpur-inter-student-human-rights-commission-complaint-against-deo-and-superintendent-145221

01-Feb-2025 06:04 PM

muzaffarpur: बिहार विद्यालय परीक्षा समिति ने शनिवार से इंटर की परीक्षा विभिन्न जिलों में आयोजित की। इंटर परीक्षा के पहले दिन आज मुजफ्फरपुर में एक छात्रा को परीक्षा से वंचित कर दिया गया। मुजफ्फरपुर के नितीश्वर महाविद्यालय परीक्षा केंद्र पर इंटर की परीक्षा देने के लिए छात्रा पहुंची थी। लेकिन समय से पहले ही मुख्य द्वार को बंद कर दिया गया।

पीड़ित छात्रा रत्न प्रिया का कहना है कि वह परीक्षा केंद्र पर समय पर पहुँच गई थी लेकिन सेंटर पर पहुँचते ही मुख्य गेट को बंद किया जा रहा था, जबकि घड़ी में 5 मिनट समय बचा हुआ था। उपस्थित पुलिस कर्मियों और केन्द्राधीक्षक ने उसे सेंटर के अंदर प्रवेश करने से रोक दिया जबकि उससे आगे वाले छात्रों को प्रवेश करने दिया गया। सिर्फ उसे ही परीक्षा से वंचित कर दिया गया। छात्रा ने काफी मिन्नत की लेकिन उसे सेंटर के अंदर प्रवेश नहीं करने दिया गया।

पीड़िता ने परीक्षा केंद्र से ही जिला शिक्षा पदाधिकारी के मोबाइल नंबर पर कॉल किया लेकिन जिला शिक्षा पदाधिकारी ने कुछ भी सुनने से साफ इनकार कर दिया। पीड़ित छात्रा ने मामले में मानवाधिकार अधिवक्ता एस.के.झा के माध्यम से जिला शिक्षा पदाधिकारी व नितीश्वर महाविद्यालय के केंद्राधीक्षक के खिलाफ राष्ट्रीय व राज्य मानवाधिकार आयोग में परिवाद दायर किया है।

मानवाधिकार अधिवक्ता एस.के.झा ने बताया कि यह मामला मानवाधिकार उल्लंघन के अति गंभीर कोटि का मामला है। जिला शिक्षा पदाधिकारी के द्वारा परिस्थिति से अवगत होने के बावजूद कोई पहल नहीं करने के कारण एक छात्रा का एक साल का महत्वपूर्ण समय बर्बाद हो गया, जो कही से भी उचित नहीं है। पीड़ित छात्रा को न्याय दिलाने के लिए मानवाधिकार आयोग में परिवाद दर्ज कराया गया है।

HINDUSTAN, Online, 2.2.2025
Page No. 0, Size:(0)cms X (0)cms.

Hindustan

परीक्षा से वंचित छात्रा पहुँची मानवाधिकार आयोग

मुजफ्फरपुर में एक छात्रा रत्न प्रिया को इंटर परीक्षा में समय पर पहुंचने के बावजूद परीक्षा से वंचित कर दिया गया। नीतीश्वर महाविद्यालय के परीक्षा केंद्र पर मुख्य द्वार बंद कर दिया गया था। छात्रा ने...

https://www.livehindustan.com/bihar/muzaffarpur/story-student-denied-exam-entry-in-bihar-human-rights-violation-201738411795414.amp.html

मुजफ्फरपुर, प्रमुख संवाददाता। बिहार विद्यालय परीक्षा समिति की ओर से आयोजित इंटर परीक्षा में पहले दिन शनिवार को जिले की एक छात्रा को परीक्षा से वंचित कर दिया गया। मामला जिले के नीतीश्वर महाविद्यालय परीक्षा केंद्र का है, जहां समय से पहले ही मुख्य द्वार को बंद कर दिया गया।

पीड़ित छात्रा रत्न प्रिया ने बताया कि वह समय पर पहुंच गई थी। परीक्षा केंद्र पर पहुंचते ही देखा कि मुख्य द्वार बंद किया जा रहा था, जबकि पांच मिनट का समय बचा हुआ था। उपस्थित पुलिसकर्मियों तथा केन्द्राधीक्षक ने उसे अंदर प्रवेश करने से रोक दिया, जबकि उससे आगे वाले विद्यार्थियों को प्रवेश दे दिया गया। सिर्फ उसे परीक्षा से वंचित कर दिया गया। उसने काफी मिन्नत की, लेकिन किसीन ने एक न सुनी। पीड़िता के द्वारा परीक्षा केंद्र से ही जिला शिक्षा पदाधिकारी के मोबाइल नंबर पर कॉल किया गया, लेकिन उन्होंने कुछ भी सुनने से इंकार कर दिया। पीड़ित छात्रा ने मानवाधिकार अधिवक्ता एस.के.झा के माध्यम से जिला शिक्षा पदाधिकारी व नीतीश्वर महाविद्यालय के केंद्राधीक्षक के विरुद्ध राष्ट्रीय व राज्य मानवाधिकार आयोग में परिवाद दायर किया है। अधिवक्ता झा ने बताया कि यह मानवाधिकार उल्लंघन के अति गंभीर कोटि का मामला है। परिस्थिति से अवगत होने के बावजूद जिला शिक्षा पदाधिकारी द्वारा कोई पहल नहीं करने के कारण एक छात्रा का एक वर्ष का महत्वपूर्ण समय बर्बाद हो गया, जो कहीं से भी उचित नहीं है।

ETV Bharat

पहले दिन पेपर देने से वंचित हुई लड़की तो पहुंची मानवाधिकार आयोग, लगाया 1 साल बर्बाद करने का आरोप - MUZAFFARPUR HUMAN RIGHTS COMMISSION

बिहार बोर्ड द्वारा आयोजित इंटर परीक्षा के पहले दिन पेपर देने से वंचित रहने वाली छात्रा ने मानवाधिकार आयोग से गुहार लगाई है-

https://www.etvbharat.com/hi/!state/girl-was-denied-paper-on-first-day-and-she-approached-the-human-rights-commission-in-muzaffarpur-against-bihar-board-bihar-news-brs25020107024

By ETV Bharat Bihar Team | Published : Feb 1, 2025, 8:47 PM IST

3 Min Read

मुजफ्फरपुर: बिहार विद्यालय परीक्षा समिति की ओर से आयोजित इंटर परीक्षा 2025 में जिले की एक छात्रा को परीक्षा से वंचित कर दिया गया. यह घटना जिले के नितीश्वर महाविद्यालय परीक्षा केंद्र की है, जहां परीक्षा से कुछ समय पहले ही मुख्य द्वार को बंद कर दिया गया था. पीड़ित छात्रा रत्न प्रिया का कहना है कि वह समय पर केंद्र पर पहुची थी, लेकिन मुख्य द्वार बंद होने के कारण उसे परीक्षा में बैठने का मौका नहीं मिला.

परीक्षा केंद्र के अधिकारियों द्वारा भेदभाव : रत्न प्रिया ने बताया कि जब वह परीक्षा केंद्र पर पहुंची, तो देखा कि मुख्य द्वार बंद किया जा रहा था, जबकि घड़ी में पांच मिनट का समय बचा हुआ था. उपस्थित पुलिसकर्मियों और केंद्राधीक्षक ने उसे अंदर प्रवेश करने से रोक दिया, जबकि अन्य छात्र-छात्राओं को प्रवेश की अनुमति दी गई. उन्होंने काफी प्रयास किया, लेकिन उसकी बात नहीं सुनी गई. इसके बाद, छात्रा ने जिला शिक्षा पदाधिकारी से फोन पर संपर्क करने की कोशिश की, लेकिन उन्हें कोई मदद नहीं मिली.

मानवाधिकार अधिवक्ता ने दायर किया परिवाद : इस मामले में पीड़ित छात्रा ने मानवाधिकार अधिवक्ता एस.के. झा के माध्यम से राष्ट्रीय और राज्य मानवाधिकार आयोग में परिवाद दायर किया है. अधिवक्ता ने इसे गंभीर मानवाधिकार उल्लंघन मानते हुए कहा कि इस घटना के कारण छात्रा का एक साल बर्बाद हो गया, जो पूरी तरह से अनुचित है. उन्होंने मामले में जल्द न्याय की उम्मीद जताई और आयोग से न्याय दिलाने की अपील की.

देर से आने वाले परीक्षार्थियों को No Entry : गौरतलब है कि परीक्षाकेंद्र में देर से आने वाले परीक्षार्थियों को रोक दिया गया था. गोपालगंज, गया समेत कई जिलों से इस तरह की खबरें आईं. परीक्षार्थी गेट पर सिर पटकते रहे लेकिन उन्हें भीतर जाने की परमीशन नहीं दी गई. अभिभावक भी उग्र हो गए लेकिन किसी भी सूरत में परीक्षार्थियों को एंट्री नहीं दी गई. कुछ सेंटर पर परीक्षार्थियों ने सीढ़ी लगाकर घुसने की कोशिश की. कुछ सफल भी हो गए लेकिन केंद्राधीक्षक द्वारा सभी को बाहर कर दिया गया.

शनिवार से शुरू हुई है परीक्षा : बता दें कि बिहार में आज इंटरमीडिएट की परीक्षा थी. इंटरमीडिएट परीक्षा में इस बार प्रदेश के 1677 परीक्षा केंद्रों पर 12.92 लाख परीक्षार्थी शामिल हो रहे हैं. परीक्षा केंद्र में समय से पहले पहुंचने पर ही पेपर देने की अनुमति दी जाएगी. लेकिन जिस तरह से 2-2 मिनट के लिए परीक्षार्थी को पेपर देने से रोका जा रहा है उसको लेकर थोड़ा अभिभावकों में भी रोष है.